

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/GT/2024

Subject : Petition for determination of project specific tariff in respect of 1.7 MW solar PV plant with 1.4 MWh of battery energy storage system of SECI at UT of Lakshadweep.

Petitioner : Solar Energy Corporation of India Limited

Respondent : UT of Lakshadweep

Date : **13.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri M. G. Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsas Saraswati, Advocate, SECI
Shri Mohd. Irfan Khan, UT of Lakshadweep
Shri Dharwesh Khan M.P., UT of Lakshadweep
Shri Anver Husain K., UT of Lakshadweep

Record of Proceedings

During the hearing, the representative of the Respondent submitted that the reply to the petition has been filed and the same may be considered. The learned Senior counsel of the Petitioner submitted that the Commission may reserve its order in the petition.

2. The Commission, after hearing the parties, directed the Petitioner to furnish the following information on or before **30.8.2024** after serving a copy to the Respondent:

- (i) *Detailed break-up of the capital cost, soft cost, etc., with audited certificates wherever possible for 1.7 MW Solar PV Power Plant with 1.4 MWh BESS;*
- (ii) *Detailed rationale behind the selection of battery size, including generation profiling and load profiling to ascertain the battery size;*
- (iii) *Detailed note on the BESS, including battery chemistry, battery make/model, technical data, performance parameters, and the applicable losses. Technical data sheets by the battery manufacturer are also to be included;*



- (iv) *Detailed break-up of the battery cost and detailed note on the methodology for arriving at the battery replacement cost as well as replenishment cost, the procedure to be adopted for the replacement of the battery, and also if the installation and commissioning of the new battery included as part of EPC or O&M Contract;*
- (v) *Detailed explanation for considering a low CUF of 17%, including generation statements from the date of commissioning;*
- (vi) *Detailed reasons along with explanations for the delay in the scheduled commercial operation Date (SCOD) and its implications on the cost of the project, including IDC; details of any penal action by the Petitioner within the ambit of the contract;*
- (vii) *Comprehensive explanation of the factors influencing the increase in tariff categorized by each component or parameter;*
- (viii) *Detailed note on the debt portion of the project cost including but not limited to the loan sanction letter, rate of borrowing of loan, repayment schedule of loan, rate of borrowing for working capital, payment schedule, etc.;*

3. The Respondent will file a reply on or before **13.9.2024** after serving a copy to the Petitioner, who may file a rejoinder, if any, on or before **20.9.2024**.
4. Subject to the above, the Commission reserved an order in the matter.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

